

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **12.08.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**  
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IA/MA/IBA/TCP/TCA/CP/CA No : CP.IB/139/CHE/2021  
NAME OF PETITIONER : State Bank of India  
NAME OF RESPONDENT : Ezhil Chemical Pvt. Ltd  
SECTION : Sec 7 of IBC 2016  
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**ORDER**

The Petitioner is represented by Mr. K. Chandrasekaran, Advocate through video conferencing platform.

It is stated by Learned Counsel for the Petitioner that instead of his name the other Counsel name is wrongly typed in the cause title. **The Registry** is directed to rectify the same in the ensuing cause lists.

It is seen that **the Registry** has sent a notice to the Respondent on 04.08.2021 and the tracking delivery report of the same is also enclosed on the file.

However, when the matter was taken up for hearing, there is no representation for the Respondent.

List this matter on **09.09.2021** for appearance of the Respondent and for final disposal.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

ghk

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**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)